

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 6 OF 2017 IN
DFR NO. 3921 OF 2016**

Dated: 14th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

GRIDCO Ltd.

...Appellant(s)

Vs.

NTPC Ltd. & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. R. K. Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley

Counsel for the Respondent(s) : Ms. Poorva Saigal for R.1

ORDER

**IA NO. 6 OF 2017
(Appl. for condonation of delay)**

There is 2 days delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

The Respondents have been served. Ms. Poorva Saigal appears on behalf of Respondent No.1. Though served, nobody is representing Respondent No.2.

We have heard learned counsel for the parties. For the reasons stated in the Application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **30.03.2017.**

(I. J. Kapoor)
Technical Member
ts/sh

(Justice Ranjana P. Desai)
Chairperson